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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.805/99

DATE OF ORDER : 7-7-1999.

Between :-

Dr.A.S.V.Prasad

... Applicant

And

1. Pay & Accounts Officer,  
M/o Health & Family Welfare,  
Govt. of Medical Store Dept.,  
Bombay Central Compound,  
Bombay - 400 008.
2. Addl.Director,  
CGHS, 2nd Floor,  
United India Building,  
Sirpheronshaw Mehta Rd,  
Fort Bomabay - 400 001.

... Respondents

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Counsel for the Applicant : Shri P.Bhaskar

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).



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... 2.

(Order per Hon'ble Shri R.Rengarajan, Member (A) ).

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Heard Sri P.Bhaskar, counsel for the applicant and Sri V.Rajeshwar Rao, standing Counsel for the Respondents.

2. Inspite of the fact that the respondents were asked to file reply and it is posted for orders on 22.6.1999, no reply has been filed so far eventhough fortnight has elapsed after 22.6.1999. The main reason for not paying the applicant's GPF at the time of his voluntary retirement, <sup>is later</sup> GPF particulars were not available as he was transferred ~~is~~ from place to place. Normally the GPF account should follow the transfer of an employee. If that is not done, it has to be held that the Departmental authorities are responsible for the delay and in that view the applicant is eligible for interest on delayed payments. As the Respondents requests time for filing reply, two weeks time is given for filing reply. If no reply is filed by then, the OA will be decided on the basis of the material available on record. List this OA for orders on 21.7.1999.

  
(B.S.JAI PARAMESHWAR)

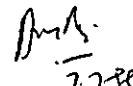
Member (J)

7.7.99.

  
(R.RANGARAJAN)

Member (A)

Dated: 7th July, 1999.  
Dictated in Open Court.

  
7.7.99

av1/

*C.C. to day*  
1st AND 2nd COURT.

COPY TO:-

1. HONJ  
2. H.R.P. M(A)  
3. H.S.S.R. M(J)  
4. D.R. (A)  
5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. HASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMIN )

THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMIN )

THE HON'BLE MR. D.S. JAI P. PARAMESHWAR  
MEMBER ( JUDL )

ORDER: Date. 7-7-99

ORDER / JUDGMENT

MA./RA./GP.NO

IN  
DA.NO.

805/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय व्यापारिक अधिकरण  
Central Administrative Tribunal  
दैर्घ्य / DESPATCH

-9 JUL 1999

हैदराबाद व्यापारी अधिकरण  
HYDERABAD BENCH